

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SAI SHRADDHA VIVEK PROJECTS DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sai Shraddha Vivek Projects Developers Private Limited
2.	Date of incorporation of corporate debtor	22 nd FEBRUARY 2007
3.	Authority under which corporate debtor is incorporated / registered	ROC-MUMBAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102MH2007PTC168056
5.	Address of the registered office and principal office (if any) of corporate debtor	1, RAM KRUPA, DEVJI BHIMJI LANE, MATHURADAS ROAD KANDIVALI WEST MUMBAI MH 400067 INDIA
6.	Insolvency commencement date in respect of corporate debtor	27.09.2022 (Copy of Order received by IRP on 30.09.2022)
7.	Estimated date of closure of insolvency resolution process	29.03.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	JUGRAJ SINGH BEDI IBBI/IPA-001/IP-P00731/2017-18/11208
9.	Address and e-mail of the interim resolution professional, as registered with the Board	JSBA House, 1250 Ground Floor Mukherjee Nagar Delhi-110009 Email Id: jb@jsba.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	JSBA House, 1250 Ground Floor Mukherjee Nagar Delhi-110009 Email Id: irp.saivivek@gmail.com jb@jsba.in
11.	Last date for submission of claims	14.10.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	As seen from the ABS of 31/03/2021 as available on MCA Portal, no Class of Creditors is there
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) web link: https://ibbi.gov.in/en/home/downloads (b) Not Applicable



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the SAI SHRADDHA VIVEK PROJECTS DEVELOPERS PRIVATE LIMITED on 27.09.2022. Copy of order received by IRP from PENTAKOTA APPALA VISVESVARAYA & ANR. On 30.09.2022 through WhatsApp.

The creditors of SAI SHRADDHA VIVEK PROJECTS DEVELOPERS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 14.10.2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 30.09.2022
Place: Delhi



JUGRAJ SINGH BEDI
(Interim Resolution Professional)
IBBI/IPA-001/IP-P00731/2017-18/11208

CLASSIFIEDS

PERSONAL THANKSGIVING

HOLY Spirit who who makes me see every thing and shows me the way to reach my ideals, who gives me the Divine gift to forgive and forget the wrong that is done unto me and who is in all instances of my life with me. I in this short dialogue want to thank you for everything and confirm once more that I do not want to be separated from you, No matter how great the material desire may be I want to be with you and my loved ones in your perpetual glory forever Amen. ZDS.

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TPNODL TP NORTHERN ODISHA DISTRIBUTION LIMITED (A Tata Power & Odisha Government Joint Venture) Regd. Off: Corp Office, Janaganj, Remuna Golei, Balasore, Odisha-756019 CIN No.: U40106OR2021SGC035951; Website: www.tpnodl.com NOTICE INVITING TENDER (NIT) October 02, 2022 TP Northern Odisha Distribution Limited invites tender from eligible Bidders for the following:

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR HINDUSTAN CONTROLS AND EQUIPMENT PRIVATE LIMITED OPERATING IN ENGINEERING DRAWING AND ELECTRIC CONTROL PANEL AT KOLKATA (Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

Table with 2 columns: Sl. No., Tender Enquiry No., Work Description. Contains details for three tenders including Corrigendum for Amendment of BOQ, Procurement of NGFW, and Bid Extension of Guest house pantry services.

NEW MARKETS ADVISORY LIMITED CIN: L74120MH1982PLC028648 Regd. Off.: 71, Laxmi Building, 4th Floor, Sir P M Road, Fort, Mumbai - 400 001

NOTICE OF ADJOURNED ANNUAL GENERAL MEETING Notice is hereby given that the 40th Annual General Meeting ("AGM") of the members of New Markets Advisory Limited which was proposed to be held on Friday, 30th September, 2022 was adjourned for the want of quorum, will now be held on Friday 07th October, 2022 at 71, Laxmi Building, 4th Floor, Sir P M Road, Fort, Mumbai - 400001 at 02.00 PM. (IST)

By the Order of Board of Directors For New Markets Advisory Limited Sd/- Prakash Shah Director DIN: 01136800

PUBLIC NOTICE With reference to the public announcement (Form A) [Under Regulation 6 of the Insolvency Resolution Process for Corporate Persons) Regulations, 2016] in respect of M/s. Kranthi Edifice Private Limited published on 10/7/2022 in this newspaper, please read the insolvency commencement date as 27/6/2022 (order copy made available on 8/7/2022) in point no. 6, please consider 24/12/2022 as estimated date of closure of insolvency resolution process in point no.7

For Advertising in TENDER PAGES Contact JITENDRA PATIL Mobile No.: 9029012015 Landline No.: 67440215

GOVERNMENT OF TAMILNADU PUBLIC WORKS DEPARTMENT BUILDINGS (C&M) CIRCLE, CHEPAUK, CHENNAI-5 TENDER NOTICE No.26 BCM/2022-23/ DATED: 29. 09.2022 . FORM OF CONTRACT : LUMPSUM / Itemwise rate For and on behalf of the Governor of Tamil Nadu, Sealed tenders are invited from the eligible registered contractors by the Superintending Engineer, PWD., Buildings (C & M) Circle, Chepauk, Chennai-5 for the following work :-

Indian Express advertisement featuring a man's portrait and the text: "I look at every side before taking a side. Inform your opinion with insightful perspectives." The Indian Express. For the Indian Intelligent.

EQUITAS SMALL FINANCE BANK LTD. (FORMERLY KNOWN AS EQUITAS FINANCE LTD) Registered Office: 4th Floor, Phase II, Spencer Plaza, 769, Anna Salai, Chennai, Tamil Nadu 600002 POSSESSION NOTICE (U/s. Rule 8 (1) - for immovable property) The undersigned being the Authorized Officer of Equitas Small Finance Bank, under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Sec.13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued demand notices calling upon the respective borrowers mentioned hereunder to repay the amounts mentioned in the respective notices U/s.13(2) of the said Act within a period of 60 days.

SAI SHRADDHA VIVEK PROJECTS DEVELOPERS PRIVATE LIMITED RELEVANT PARTICULARS 1 Name of corporate debtor SAI Shraddha Vivek Projects Developers Private Limited 2 Date of incorporation of Corporate Debtor 22nd February 2007 3 Authority under which corporate debtor is incorporated / registered ROC-MUMBAI 4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor U70102MH2007PTC168056 5 Address of the Registered office and Principal office (if any) of Corporate Debtor 1, Ram Krupa, Devi Bhimi Lane, Mathuradas Road, Kandivali (W), Mumbai-400 067, MH, India 6 Insolvency commencement date in respect of Corporate Debtor 27.09.2022 (Copy of Order received by IRP on 30.09.2022) 7 Estimated date of closure of insolvency resolution process 29.03.2023 8 Name & Registration No. of the insolvency Professional Acting as Interim Resolution professional JUGRAJ SINGH BEDI IBS/IBA-001/IP-P00731/2017-18/11208 9 Address and e-mail of the interim resolution professional, as registered with the Board JSBA House, 1250 Ground Floor Mukherjee Nagar Delhi-110 009 •Email ID : jpb@jsba.in 10 Address and e-mail to be used for correspondence with the interim resolution professional JSBA House, 1250 Ground Floor Mukherjee Nagar Delhi-110 009 •Email ID : irp.saiivivek@gmail.com jpb@jsba.in 11 Last date for submission of claims 14.10.2022 12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional As seen from the ABS of 31.03.2021 as available on MCA Portal, no Class of Creditors is there. 13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable 14 (a) Relevant Forms and (a) web link : https://ibbi.gov.in/en/home/downloads (b) Details of Authorized Representatives are available at (b) Not Applicable

RABIRUN VINIMAY PRIVATE LIMITED (IN LIQUIDATION) CIN: U51109WB1995PTC068654 LIQUIDATOR - CA. KANNAN TIRUVENGADAM (Reg. No. IBS/IBA-001/IP/P00253/2017-18/10482) Notice is given to the public in general that the following assets of RABIRUN VINIMAY PRIVATE LIMITED (in Liquidation) ("Corporate Debtor") forming part of the Liquidation Estate are proposed to be sold by the undersigned through e-auction platform in compliance with Regulation 33 (1) of the Insolvency and Bankruptcy Code of India (Liquidation Process) Regulations, 2016 read with its Amendments. The interested applicants may refer to the detailed e-auction process memorandum available at https://pda.nest.co.in or www.brgrgroup.in

Union Bank of India KAKINADA BRANCH, TILAK STREET, KAKINADA E-AUCTION SALE NOTICE E-Auction Sale Notice for sale of Immovable Assets Under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, Read With Proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s)/Co-obligant(s)/Mortgagor(s)/Guarantor(s) that the below described immovable properties mortgaged/charged to erstwhile Andhra Bank Now Union Bank of India, Kakinada Branch, Tilak Street, Kakinada the possession of which has been taken by the Authorised Officer of erstwhile Andhra Bank Now Union Bank of India, Kakinada Branch, Tilak Street, Kakinada will be sold through e-auction "As is where is", "As is what is", and "Whatever there is" basis on 20-10-2022, for recovery of Rs.13,28,25,211.52 Ps. (Rupees Thirteen Crores Twenty Eight Lakhs Twenty Five Thousand Two Hundred Eleven and Fifty Two paise only) as on 31.03.2021 plus further interest, costs and charges due to the erstwhile Andhra Bank, now Union Bank of India from: Borrower(s): 1) M/s Sainna Exims, Managing Partner Mr Chekuri Sri Ramamurthy, D.No.38-4-26, T-1, 4th floor, Satya Sai Residency, Tilak Street, Kakinada-533001, 2) Mr Chekuri Sri Ramamurthy, Managing Partner of M/s Sainna Exims, D.No.5-123/C, Sri Sai Ganesh Gardens, Vivekananda Street Center, Atchampeta Junction, Thimmapuram (PO), Kakinada- 533005, 3) Mr Batchu Satyanarayana, S/o Venkateswarlu (late), Partner of M/s Sainna Exims, Flat no.FF2, 4th floor, Manasa Anirudh Apartments, Opp. Sri Ram Nagar Post Office, Kakinada-533003, 4) Mrs Batchu Aruna, W/o Satyanarayana, Partner of M/s Sainna Exims, Flat no.FF2, 4th floor, Manasa Anirudh Apartments, Opp. Sri Ram Nagar Post Office, Kakinada-533003, Guarantor (s): 1) Mr Chekuri Sri Ramamurthy, Managing Partner of M/s Sainna Exims, D.No.5-123/C, Sri Sai Ganesh Gardens, Vivekananda Street Center, Atchampeta Junction, Thimmapuram (PO), Kakinada- 533005, 2) Mr Batchu Satyanarayana, S/o Venkateswarlu (late), Flat no.FF2, 4th floor, Manasa Anirudh Apartments, Opp. Sri Ram Nagar Post Office, Kakinada-533003, 3) Mrs Batchu Aruna, W/o Satyanarayana, Flat no.FF2, 4th floor, Manasa Anirudh Apartments, Opp. Sri Ram Nagar Post Office, Kakinada-533003, 4) Mr Velugubanti Lacharao alias Lakshmana Rao, S/o Kasiviswanadha Rao, D.No.1-73, Near Durga Temple, Panasapadu (V), Samalkot (M), East Godavari District-533005, 5) Mr Velugubanti Rama Rao, S/o Kasiviswanadha Rao, D.No.1-74, Near Durga Temple Panasapadu (V), Samalkot (M), East Godavari District-533005, 6) Mr Velugubanti Subba Rao, S/o Kasiviswanadha Rao, D.No.1-76, Near Durga Temple, Panasapadu, Samalkot (M), East Godavari District-533005, 7) Mr Velugubanti Rambabu, S/o Kasiviswanadha Rao, D.No.1-77, Near Durga Temple, Panasapadu, Samalkot (M), East Godavari District-533005, 8) Mr Pulakhandam Suri Babu, S/o P. Narasimharao, Flat no. 203, Chaurang Society, Plot no.4, Sec-16, Sanpada, Thane Dist, Navi Mumbai, Maharashtra-400705.

